

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

Before

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**&**

**THE HON'BLE MRS. JUSTICE M.R. ANITHA**

Friday, the 8<sup>th</sup> day of May, 2020/18<sup>th</sup> VAISAKHA, 1942

**W.P.(C) No. 9626 of 2020**

**PETITIONER/ PETITIONER:**

A. Prakash John, aged 34 years, S/o. John Bose, Puliymmakkal House, Pathazhakkund, Poomala PO, Thekkumkara, Mulamkunnathu Kave, Pin 680581, Thrissur District.

By Adv. C.R. Rekshesh Sharma, A. Haroon Rasheed and A Rajesh

**RESPONDENTS/ RESPONDENTS:**

1. The State of Kerala, represented by the Chief Secretary to Government of Kerala, Secretariat, Thiruvananthapuram - 695001
2. Director General of Health Services, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110001
3. Principal Secretary, Health and Family Welfare Department, Secretariat, Thiruvananthapuram
4. Kerala State Labour Commissioner, Commissionerate of Labour, Thozhil Bhawan, Labour Complex, Pattoor PMG Road, Palayam, Thiruvananthapuram 695033.

**ADDL. R5 IMPEADED:**

United Nurses Association, represented by its State President Mr. Shobby Joseph, aged 34 years, S/o. Joseph, Puthenpurackal House, Pulickathotty PO, Vanchickel, Pin 685607 Vannappuram, Idukki, Kerala

(Addl. R5 is impleaded as per order dated 08.05.2020 in I.A. No. 1 of 2020)

SRI. SUVIN R MENON, CGC  
SRI. BIMAL K NATH, GOVERNMENT PLEADER  
ADDL. R5 BY ADV. MATHEW DEVASSY

This Writ Petition (Civil) having come up for orders on 08.05.2020,  
the court on the same day passed the following:

**Dated this the 8<sup>th</sup> day of May, 2020**

ORDER

SHAJI P. CHALY, J

This is a public interest litigation filed by the petitioner seeking direction for ensuring payment of full salary to the nurses working in private hospitals in the State of Kerala. Learned Additional Advocate General Shri. Rajith Thampan submitted that Government has already issued a Circular bearing No.11/2020 directing all the management of the hospitals to provide full salary to the nurses and not to reduce the strength of the nurses. Learned Senior Counsel Shri. N.N.Sugunapalan appearing for a proposed additional respondent submitted that already the circular issued by the Government is under challenge before the Hon'ble Supreme Court of India.

These aspects submitted by the learned counsel are recorded. I do not think any emergent consideration is required during the vacation.

Post the Writ petition after vacation on 20.05.2020.

**SHAJI P. CHALY, JUDGE.**

**M.R. ANITHA, JUDGE.**

Rv

